

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 77(ND)/2015

IN THE MATTER OF:

**M/s Farooq Ahmad Shala
v/s**

.... APPLICANT / PETITIONER

M/s Peacock Tours Pvt. Ltd. & Ors.

.... RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 01.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Ms. Ayushri Singh, Advocate

For the RESPONDENT :-

ORDER

Learned Counsel for the parties are present. It is jointly represented by the Learned Counsels that the matter is pending before the Hon'ble High Court and is posted for further hearing on 26.10.2017 and in the circumstances, this matter be adjourned to a date after 26.10.2017. Taking into consideration the order passed by this Tribunal on 05.08.2017 wherein it is observed that an interim order staying the erstwhile order of CLBs had been passed by the Hon'ble High Court of Delhi, The matter is adjourned to 8th November 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**